

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH)(Ins) No. 19 of 2021

**(Under Section 61(1) of the Insolvency and Bankruptcy Code 2016)
(Arising out of Order dated 23.12.2020 in I.A.No.1001 of 2020 in
IBA/1459/2019 passed by the Hon'ble National Company Law Tribunal,
Division Bench, Chennai)**

IN THE MATTER OF:

Ramasamy Palaniappan
S/o Palaniappan
No.44, A S Pettai, Mela Street,
Namakkal, Tamil Nadu 637 001.

... Appellant

V.

1. Radhakrishnan Dharmarajan
Resolution Professional,
M/s Appu Hotels Ltd.
No.26, 'O'Block, 18th Avenue,
Ashok Nagar, Chennai 600 083.

2. Tourism Finance Corporation of India Limited
4th Floor, 1, NBCC Plaza,
PushpVihar, Sector 5, Saket,
New Delhi 110 017

3. M/s Appu Hotels limited
Regd.Off. PGP House,
No.57, Sterling Road,
Nungambakkam, Chennai 600 034.

..Respondents

with

Company Appeal (AT) (CH)(Insolvency) No. 20 of 2021

IN THE MATTER OF:

Chandrasekaran,
S/o Marappan
No.B-2 Type Quarters Dharani Nagar,
Athuvazhi Kottaiyur, Naranapuram,
Sivagiri, Thirunelveli, Tamil Nadu 627 760.

... Appellant

Company Appeal (AT) (CH)(Ins) No. 19 of 2021 &
Company Appeal (AT) (CH)(Ins) No. 20 of 2021

V.

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..Respondents

Present :

For Appellants : Mr.Om Prakash, Senior Advocate
Mr.Naveen Kumar Murthy, Advocate

For Respondent No 1 & 3 : M/s.Nivedita Bhaskaran, Advocate

ORDER

(VIRTUAL MODE)

Heard the Senior Learned Counsel, Mr.Om Prakash, Senior Advocate, appearing for the Appellants.

2. For Respondent No.1 and 3, M/s.Nivedita Bhaskaran, Learned Counsel takes notice and prays for time to file 'Vakalath' and to file 'Reply/Response/Counter' of Respondent 1 and 3 and accordingly is permitted to file 'Reply/Response/Counter' of Respondent 1 and 3 by 31.3.2021. Hence, notice to Respondent No.1 and 3 is waived.

3. In respect of Respondent 2, notice is ordered through Speed Post, returnable by 31.3.2021. Let the requisite together with process fee be filed by the 'Appellant's side within two working days from today. The 'Appellant' shall provide the Mobile Number(s) and e-mail address of the Respondents. In the event of the Learned counsel for the Appellant providing the aforesaid details, then the Office of the Registry may issue notice to the Respondents.

4. It is made clear that the Learned Counsel appearing for Respondent No. 1 and 3 is required to serve the copy of the 'Reply/Response/Counter' of Respondent No.1 and 3 to the Learned Counsel for the 'Appellant', 3 days before the next date of hearing. Also that the Learned Counsel for Respondent No. 1 and 3 is directed to file the copy of 'Reply/Response/Counter' of Respondent No. 1 and 3 before the 'Office of the Registry', before the next date of hearing.

5. The 'Office of the Registry' is directed to List the matter on 31.3.2021.

***[Justice Venugopal M]
Member (Judicial)***

***(V.P.Singh]
Member (Technical)***

19 .03.2021

HR